

FORM C
SUBMISSION OF CLAIM BY FINANCIAL CREDITORS
(Under Regulation 8 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

13/09/2021

From
Indian Overseas Bank,
Nungambakkam branch,
No. 109 Nungambakkam high road,
Nungambakkam Chennai 600034.

To
Mr. Radhakrishnan SureshKumar,
The Interim Resolution Professional,
New No. 284/1 Old No. 119,
A/1, Pannayar Street, Chinnasuraikaipatti,,
Rajapalayam, Virudhunagar district – 626117.
Email-carsuresh2009@gmail.com


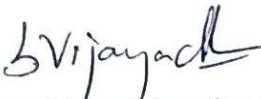
Subject: Submission of claim and proof of claim.

Madam/Sir,

Indian Overseas Bank, Nungambakkam branch, hereby submits this claim in respect of the corporate insolvency resolution process of [M/s. EAP Infrastructures Private Limited]. The details for the same are set out below:

Relevant Particulars	
1.	Name of the financial creditor Indian Overseas Bank
2.	Identification number of the financial creditor (If an incorporated body, provide identification number and proof of incorporation. If a partnership or individual provide identification records* of all the partners or the individual) CIN Not applicable PAN – AAAC1223J
3.	Address and email address of the financial creditor for correspondence 109 NUNGAMBAKKAM HIGH ROAD, NUNGAMBAKKAM CHENNAI 600034. EMAIL – IOB0183@IOB.IN
4.	Total amount of claim (including any interest as at the insolvency commencement date) 15,97,858.97 as on 03.09.2021 + Interest till closure
5.	Details of documents by reference to which the debt can be substantiated VEHICLE LOAN
6.	Details of how and when debt incurred VEHICLE LOAN DTD 17/10/2015 LOAN AMOUNT RS.5220000/-
7.	Details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim NIL
8.	Details of any security held, the value of the security, and the date it was given HYPOTHECATION ON MOTOR CAR- AUDI A6 35 TDI MATRIX EDITION WITH REG NO. TN11 R 1008
9.	Details of the bank account to which the amount of the claim or any part thereof can be transferred pursuant to a resolution plan LOAN ACCOUNT NUMBER – 273903411500003 IFSC – IOBA0000183
10.	List of documents attached to this claim in order to prove the existence and non-payment of claim due to the financial creditor 1. COPY OF LOAN SANCTION ADVICE 2. COPY OF HYPOTHECATION AGREEMENT 3. COPY OF REGISTRATION OF CHARGE WITH ROC



Relevant Particulars	
	4. COPY OF FORM CHG-1 5. COPY OF RC AND COPY OF INSURANCE OF VEHICLE WITH HYPOTHECATION FAVOURING INDIAN OVERSEAS BANK
	
 (Signature of financial creditor or person authorised to act on his behalf) [Please enclose the authority if this is being submitted on behalf of the financial creditor]	
Name in BLOCK LETTERS: S VIJAYACHAMUNDESWARI, CHIEF MANAGER	
Position with or in relation to creditor: NIL	
Address of person signing: 109 Nungambakkam high road, Nungambakkam, Chennai 600034.	
*PAN number, passport, AADHAAR Card or the identity card issued by the Election Commission of India.	


DECLARATION

I/We, Indian Overseas Bank, Nungambakkam branch currently residing at No. 109, Nungambakkam high road, Nungambakkam, Chennai 600034, do hereby declare and state as follows: -

1. M/s. EAP Infrastructure Private Limited, the corporate debtor was, at the insolvency commencement date, being the 2nd day of September 2021, actually indebted to me for a sum of Rs. 15,97,858.97/- (Rupees fifteen lakhs ninety seven thousand eight hundred fifty eight and paise ninety seven only) as on 03.09.2021 plus interest applicable till date of repayment. .
2. In respect of my claim of the said sum or any part thereof, I/we have relied on the documents specified below: [Please list the documents relied on as evidence of claim].
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.
4. In respect of the said sum or any part thereof, neither I, nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following:
[Please state details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim].
5. I am/ We are not a related party of the corporate debtor, as defined under section 5 (24) of the Code.
6. I am/ We are eligible to join committee of creditors by virtue of proviso to section 21 (2) of the Code even though I am a related party of the corporate debtor.

Date: 13.9.2021
Place: Chennai




 (Signature of the claimant)

VERIFICATION

I/We, Indian Overseas Bank, Nungambakkam branch the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to our knowledge and belief and no material fact has been concealed therefrom.

Verified at Chennai on this 13th day of September 2021


 (Signature of claimant)

[Note: In the case of company or limited liability partnership, the declaration and verification shall be made by the director/manager/secretary/designated partner and in the case of other entities, an officer authorised for the purpose by the entity.]





FORM C

SUBMISSION OF CLAIM BY FINANCIAL CREDITORS

(Under Regulation 8 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

17.09.2021

From
THE KARUR VYSYA BANK LTD,
K K NAGAR BRANCH,
CHENNAI.

To
RADHAKRISHNAN SURESH KUMAR,
284/1, (OLD NO.119A/1), PANNAYAR STREET,
RAJAPALAYAM 626117

Subject: Submission of claim and proof of claim.

Madam/Sir,

THE KARUR VYSYA BANK LTD, K K NAGAR BRANCH, CHENNAI, hereby submits this claim in respect of the corporate insolvency resolution process of EAP INFRASTRUCTURES PRIVATE LIMITED. The details for the same are set out below:

Relevant Particulars		
(1)	(2)	(3)
1.	Name of the financial creditor	THE KARUR VYSYA BANK LTD, K K NAGAR BRANCH, CHENNAI
2.	Identification number of the financial creditor (If an incorporated body, provide identification number and proof of incorporation. If a partnership or individual provide identification records* of all the partners or the individual)	L65110TN1916PLC001295
3.	Address and email address of the financial creditor for correspondence	PLOT NO.777, DOOR NO.9, MUNUSAMY SALAI, K K NAGAR WEST, CHENNAI - 600078

THE KARUR VYSYA BANK LIMITED
Plot No. 777, Door No. 9, Munusamy Salai
(Near Pondicherry Guest House), K K Nagar West,
Chennai, Tamil Nadu, 600078
☎ : 044-23664876, 23664877, 9843078180
Email: chennaikknagar@kvbmail.com
Website: www.kvb.co.in
CIN : L65110TN1916PLC001295

		AR@KVBMAIL.COM
4.	Details of claim, if it is made against corporate debtor as principal borrower: (i) Amount of claim (ii) Amount of claim covered by security interest, if any (Please provide details of security interest, the value of the security, and the date it was given) (iii) Amount of claim covered by guarantee, if any (Please provide details of guarantee held, the value of the guarantee, and the date it was given) (iv) Name and address of the guarantor(s)	(i) 297836.51/- (ii) 200344.43/-
5.	Details of claim, if it is made against corporate debtor as guarantor: (i) Amount of claim (ii) Amount of claim covered by security interest, if any (Please provide details of security interest, the value of the security, and the date it was given) (iii) Amount of claim covered by guarantee, if any (Please provide details of guarantee held, the value of the guarantee, and the date it was given) (iv) Name and address of the principal borrower	
6.	Details of claim, if it is made in respect of financial debt covered under clauses (h) and (i) of sub-section (8) of section 5 of the Code, extended by the creditor: (i) Amount of claim (ii) Name and address of the beneficiary	
7.	Details of how and when debt incurred	19.10.2017 19.10.2017
8.	Details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim	
9.	Details of the bank account to which the amount of the claim or any part thereof can be transferred pursuant to a resolution plan	1616792000000102 1616792000000120

(Signature of financial creditor or person authorised to act on its behalf)
[Please enclose the authority if this is being submitted on behalf of the financial creditor]

Mrs ABILASHA R

SENIOR MANAGER

THE KARUR VYSYA BANK LIMITED
Plot No 777, Do No :9, Munusamy Salai
(Near Pondicherry Guest House), K K Nagar West,
Chennai, Tamil Nadu, 600078
☎ : 044-23664876, 23664877, 9843078180
Email: chennaikknagar@kvbmail.com
Website: www.kvb.co.in
CIN : L65110TN1916PLC001295

PLOT NO.3, S1, ASHWIN FLATS, NEXT TO MOTHER'S WORLD SUPER MARKET,
MADIPAKKAM, CHENNAI

*PAN, passport, AADHAAR Card or the identity card issued by the Election Commission of India.

DECLARATION

I, Mrs Abilasha R, currently residing at PLOT NO.3, S1, ASHWIN FLATS, NEXT TO MOTHER'S WORLD SUPER MARKET, MADIPAKKAM, CHENNAI, do hereby declare and state as follows: -

1. EAP INFRASTRUCTURE PRIVATE LIMITED, the corporate debtor was, at the insolvency commencement date, being the 2nd day of September, 2021, actually indebted to me for a sum of Rs. 498180.94/-.
2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below: [Please list the documents relied on as evidence of claim].
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.
4. In respect of the said sum or any part thereof, neither I, nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following:
[Please state details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim].
5. I undertake to update my claim as and when the claim is satisfied, partly or fully, from any source in any manner, after the insolvency commencement date.
6. I am / I am not a related party of the corporate debtor, as defined under section 5 (24) of the Code.
7. I am eligible to join committee of creditors by virtue of proviso to section 21 (2) of the Code even though I am a related party of the corporate debtor.

Date: 17.09.2021

Place: Chennai

(Signature of the claimant)

VERIFICATION

I, Mrs Abilasha R, Senior Manager the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at Chennai on this 17th day of September, 2021

(Signature of claimant)

[Note: In the case of company or limited liability partnership, the declaration and verification shall be made by the director/manager/secretary/designated partner and in the case of other entities, an officer authorised for the purpose by the entity.]

THE KARUR VYSYA BANK LIMITED

Plot No 777, Do No :9, Munusamy Salai
(Near Pondicherry Guest House), K K Nagar West,
Chennai, Tamil Nadu, 600078

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